

## Notifications and Orders

**(107) Area for animals converted for residential use** - In exercise of the powers conferred under Section 4 of the Capital of Punjab (Development and Regulation) Act, 1952, the Chief Administrator, Union Territory, Chandigarh, hereby issue the following directions regarding-J5C of sites for the purpose other than it is allotted under the Chandigarh Milk Colony Allotment of Sites Rules, 1975:-

“The area meant for animals in respect of sites allotted under the aforesaid rules shall be allowed to be converted for residential use on payment of Rs.1000/- per square yard or the Collector Rate, whichever is higher as conversion fee by the lessee”

*(Sec Chandigarh Administration Gaz. (Extra) dated 23.1.2006 at page 52)*